

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO II**

(8) C.P.(IB)-724(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.02.2020**

NAME OF THE PARTIES: Bank of Baroda (Vijaya Bank)
V/s
Matoshri Laxmi Sugar Co-Generation
Industries Limited.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Respondent present. No representation for the Financial Creditors.
2. Counsel for the Respondent seeks some more time to file Consent terms in the Court.
3. List this matter on **27.03.2020** for filing Consent terms.

Sd/-
RAVIKUMAR DURAISAMY
MEMBER (Technical)
24.02.2020
Jd

Sd/-
RAJASEKHAR V. K
MEMBER (Judicial)